

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 114/2025

[Arising out of impugned final judgment and order dated 18-12-2024 in WC No. 8858/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

M/S ADORE INFRASMITH PVT LTD & ORS.

Respondent(s)

(IA No. 846/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 844/2025 - EXEMPTION FROM FILING O.T.)

Date : 06-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General
Mr. Ranjit Kumar, Sr. Adv.
Mr. S. Niranjana Reddy, Sr. Adv.
Mr. Divyam Agarwal, AOR
Mr. Amar Gupta, Adv.
Mr. Pranav Tanwar, Adv.
Mr. Anirudh Vats, Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Aditya Sondhi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Pooja Chandra, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyer, Adv.
Ms. Devansh Srivastava, Adv.
Ms. Priyadarshini Dewan, Adv.
Mr. Nitesh Jain, Adv.
Mr. Deepak Agarwal, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Leave granted.

Advocate representing the first and the second respondent accepts formal notice.

Counter affidavit to be filed within a period of three weeks from today. Rejoinder affidavit, if any, to be filed within two weeks thereafter.

List for directions on 24th February, 2025 for fixing a date for hearing.

In the meanwhile, the impugned order shall not be implemented.

We make it clear that the land subject matter of the appeal shall not be allotted to any third party, in the meantime.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER